

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-59(PB)/2018

IN THE MATTER OF:

Union Bank of India

.... Applicant/petitioner

Vs.

Radius Infratel Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Rajiv S. Roy, Mr. Avrojoyoti Chatterjee,
Mr. Abhijit Roy, Ms. Jayasree Saha, Advocates

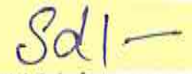
For the Respondent :

ORDER

Learned Counsel for the respondent seeks and is granted 10 days' time to file reply with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 19th February, 2018.


(M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)